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proceed against him. This Court in the case of ***Amresh Kumar Dhiraj and Others versus State of Jharkhand & Another*** reported in ***2020 (1) JLJR 199 (Jhr.)*** has passed a detailed order discussing the provisions of issuing process under Section 204 of the Code of Criminal Procedure and order taking cognizance. The impugned order is not in consonance with the aforesaid order.

9. In view of the aforesaid facts, I find that the impugned order is prima facie bad, having been passed without recording any material against the petitioner so as to proceed against him and thus, being not in consonance with the provisions of the Code of Criminal Procedure and the law laid down in the case of ***Amresh Kumar Dhiraj (supra)***, exercising jurisdiction under Section 482 of the Code of Criminal Procedure, I hereby quash and set aside the impugned order dated 22.11.2018 passed by the Judicial Magistrate 1st Class, Ranchi in Sadar (Mesra) Police Station Case No.35 of 2017 (G.R. No.542 of 2016). The matter is remanded to the Court below for proceeding afresh and passing orders in accordance with the provisions of law after taking into consideration the materials on record.

10. This criminal miscellaneous petition is, accordingly, allowed.

(Ananda Sen, J.)